

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/TT/2018

- Subject** : Determination of transmission tariff from DOCO to 31.3.2019 of 10 assets under “Inter-Regional System Strengthening Scheme in WR & NR (Part-B)” in Northern Region & Western Region.
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd. (UPPCL) and 26 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S. K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Mukesh Kori, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of 10 assets under “Inter-Regional System Strengthening Scheme in WR & NR (Part-B)” in Northern Region & Western Region. He submitted that initially tariff was claimed for ten assets in the petition and later Assets-I to VII have been combined and accordingly tariff is claimed for four assets now. He submitted that the details of these assets are given in affidavit dated 15.9.2018. As per the Investment Approval dated 24.12.2014, assets were scheduled to be put into commercial operation within 40 months, i.e. by 23.4.2018 and all the four assets were put into commercial operation within the scheduled timeline and there is no time over-run. He submitted that



the instant assets were put into commercial within the timeline of 40 months specified in the 2014 Tariff Regulations for grant of additional ROE of 0.5% and accordingly requested to allow the additional ROE of 0.5% for the instant assets.

2. Leaned counsel for BRPL submitted that the petitioner has stated that OPGW is used in place of earth wire but has not submitted whether all the fibres are used by the petitioner or leased out to others and requested to direct the petitioner to submit the details. He requested to consider the issues raised in their reply filed vide affidavits dated 24.7.2018 and 10.9.2018.

3. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

